

**IN THE NATIONAL GREEN
TRIBUNAL, AT NEW DELHI**

O.A. No. 271 of 2022

Between

K. Srinivasulu & Others *.....Applicant*

And

DGMS, South Central Zone and others
..... Respondents

**REPLY FILED ON BEHALF
OF RESPONDENT No.10**

Filed on: ~~10/11~~-2022

Filed for the respondent No.10

Filed by:


SHUBHRANSHU PADHI
ADVOCATE - ON - RECORD
239, GROUND FLOOR, SEC-15A
NOIDA-201301, U.P.

IN THE HON'BLE NATIONAL GREEN TRIBUNAL
AT NEW DELHI

O.A. No. 271 of 2022

Between:

K. Srinivasulu & Others

...Applicant

AND

DGMS, South Central Zone and others

...Respondents

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DATE: 20/9/2022

COUNSEL FOR RESPONDENT No.10


SHUBHRANSHU PADHI
 ADVOCATE - ON - RECORD
 239, GROUND FLOOR, SEC-15A
 NOIDA-201301, U.P.

IN THE HON'BLE NATIONAL GREEN TRIBUNAL
AT NEW DELHI

O.A. No. 271 of 2022

Between:

K. Srinivasulu & Others

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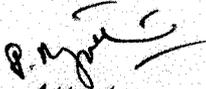
...Respondents

REPLY AFFIDAVIT FILED ON BEHALF OF RESPONDENT
No. 10

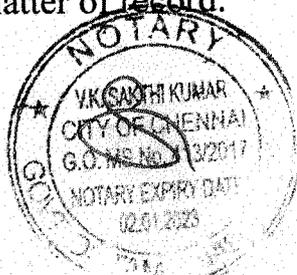
I, T.R. Kannan, S/o Shri T.S. Ramasubramanian, aged about 52 years, Occupation: Govt. Service R/o Quarter No.1, Type-V, Central Government Officers Quarters, Near Shastri Bhawan, Haddows Road, Nungambakkam, Chennai (Tamilnadu) – 600 006, do hereby solemnly affirm and sincerely state as follows.

1. I am working as Director of Mines Safety in the office of the Directorate General of Mines Safety, Chennai Region and as such well acquainted with the facts of the case from the relevant records. I deny all the allegations made in the Original Application filed by the Applicant except those that are specifically admitted herein. I am filing this Affidavit on behalf of Respondent No.10 as I am authorized to do so (copy enclosed).

2. In reply to Para no. 1.0, it is submitted that the contents of the application are matter of record.


Attester

खान सुरक्षा उपनिदेशक
Dy. Director of Mines Safety
भारत सरकार Government of India
चेन्नई क्षेत्र Chennai Region




Deponent

खान सुरक्षा निदेशक
Director of Mines Safety
भारत सरकार Government of India
चेन्नई क्षेत्र Chennai Region

3. In reply to Para 2.0, it is submitted that the contents of the application are matter of record.
4. In reply to Para 3.0, it is submitted that the contents of the application are matter of record.
5. In reply to Para 4.0, it is submitted that the Mine leases have been inspected by the Officers of the Directorate General of Mines Safety, Chennai Region and the observations and the action taken in this regard are noted below.
6. In reply to Para 4.1, it is submitted that the mine/lease belonging to Sri K Siva Prakash (Formerly Sri. Venkata Sai Granites) Sy. No. 103 is in operation. Provisions of the Metalliferous Mines Regulations, 1961 (MMR, 1961) in respect of Notice of opening of the mine, appointment of Manager & other statutory supervisors have not been complied. Blasting operations are not conducted at present; however, earlier blasting was being conducted for overburden removal. Workings got extended within 45m of the public road. Residential houses are located within danger zone, approximately 100 m away from the mine boundary.

In response, a letter bearing No: CNR/DDMS/Granite/VL/2022 /1243 dated 25.08.2022 have been addressed to the Owner of the mine pointing out the violations observed during the inspection. Copy of letter is annexed as ANNEXURE-I.


Attester

खान सुरक्षा उपनिदेशक
Dy. Director of Mines Safety
भारत सरकार Government of India
चेन्नई क्षेत्र Chennai Region




Deponent

खान सुरक्षा निदेशक
Director of Mines Safety
भारत सरकार Government of India
चेन्नई क्षेत्र Chennai Region

Management has been directed not to conduct blasting operations without obtaining permission under Regulation 164 (1B) of the MMR, 1961 and management has been directed that no working shall be made and no working shall be extended to any point within 45 m of the public road.

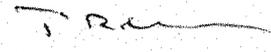
7. In reply to Para 4.2, it is submitted that the mine/lease belonging to Sri K Siva Prakash (Formerly Sri. Venkata Sai Granites) Sy. No. 101/2 was in operation during inspection.

Provisions of the Metalliferous Mines Regulations, 1961 (MMR, 1961) in respect of Notice of opening of the mine, appointment of Manager & other statutory supervisors have not been complied. Blasting operations are not conducted at present; however, earlier blasting was being conducted for overburden removal. Workings got extended within 45 m of the public road. Residential houses are located within danger zone, approximately 100 m away from the mine boundary. High benches were found formed.

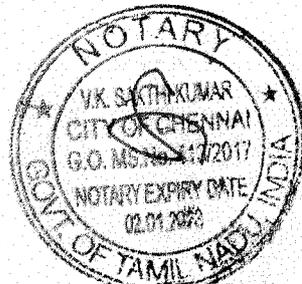
In response, a violation letter bearing No. CNR/DDMS/Granite/VL/ 2022/1239, dated 25.08.2022 has been addressed to the Owner of the mine pointing out the violations observed during the inspection. Copy of letter is annexed as ANNEXURE-II.


Attester

खान सुरक्षा उपनिदेशक
Dy. Director of Mines Safety
भारत सरकार Government of India
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Deponent

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Director of Mines Safety
भारत सरकार Government of India
चेन्नई क्षेत्र Chennai Region

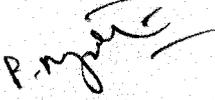


Management has been directed not to conduct blasting operations without obtaining permission under Regulation 164 (1B) of the MMR, 1961 and no working shall be made and no working shall be extended to any point within 45 m of the public road. For the high benches, an Order under Section 22(3) of the Mines Act, 1952 has been imposed vide Letter No. CNR/ Granite/Order 22(3)/2022/1229 dated: 25.08.2022 for prohibition of employment of persons except for works connected with rectification of the high bench. Copy of letter is annexed as ANNEXURE-II-A.

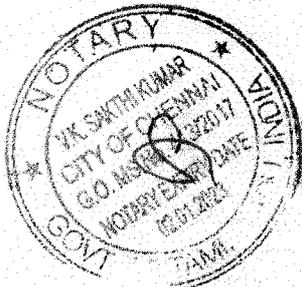
8. In reply to Para 4.3, it is submitted that the mine/lease belonging to M/s VMS Granites (Formerly M/s Sri KVK Granites) is not in operation for more than five years. Provisions of the Metalliferous Mines Regulations, 1961 (MMR, 1961) in respect of Notice of opening of the mine, notice of discontinuance/abandonment, fencing of the discontinued/abandoned workings have not been complied.

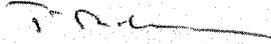
In response, a letter bearing No: CNR/DMS/NC/VL/2022/1263, dated: 25.08.2022 has been addressed to the Owner of the mine pointing out the violations of the provisions of the Metalliferous Mines Regulations, 1961 observed during the inspection. Copy of letter is annexed as ANNEXURE-III.

9. In reply to Para 4.4, it is submitted that the mine/lease belonging to Sri Sai Raghavendra Granites (Sy. No. 98/3) is not in operation for more than 20 months.


Attester

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Dy. Director of Mines Safety
भारत सरकार Government of India
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Deponent

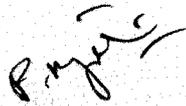
खान सुरक्षा निदेशक
Director of Mines Safety
भारत सरकार Government of India
चेन्नई क्षेत्र Chennai Region

Provisions of the Metalliferous Mines Regulations, 1961 (MMR, 1961) in respect of Notice of opening of the mine, notice of discontinuance, fencing of the discontinued workings have not been complied.

In response, a letter bearing No: CNR/DMS/NC/VL/2022/1261, dated: 25.08.2022 has been addressed to the Owner of the mine pointing out the violations of the provisions of the Metalliferous Mines Regulations, 1961 observed during the inspection. Copy of letter is annexed as ANNEXURE-IV.

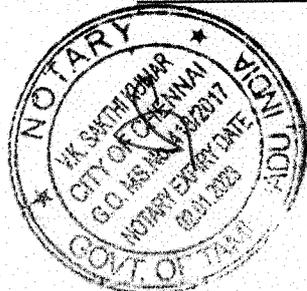
10. In reply to Para 4.5, it is submitted that the mine/lease belonging to Sri Sai Krupa Mine (Sy. No. 100) is in operation. . Provisions of the Metalliferous Mines Regulations, 1961 (MMR, 1961) in respect of Notice of opening of the mine, appointment of Manager & other statutory supervisors have not been complied. Blasting operations are not conducted at present; however, earlier blasting was being conducted for overburden removal. No Residential houses or other structures are located within 300 m distance from the mine boundary. No barrier is left in between adjacent mines as required under Regulation 111(2) of the MMR, 1961.

In response, a letter bearing No: CNR/DMS/NC/VL/2022/1256, dated: 25.08.2022 has been addressed to the Owner of the mine pointing out the violations of the provisions of the Metalliferous Mines Regulations, 1961, The Mines Vocational Training Rules, 1966 and The Mine Rules, 1955 observed during the inspection. Copy of letter is annexed as ANNEXURE-V.



Attester

खान सुरक्षा उपनिदेशक
Dy. Director of Mines Safety
भारत सरकार Government of India
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Deponent

खान सुरक्षा निदेशक
Director of Mines Safety
भारत सरकार Government of India
चेन्नई क्षेत्र Chennai Region

11. In reply to Para 4.6, it is submitted that the mine/lease belonging to M/s J R Granites PVT Ltd (Sy No.99/4 & 7) is not in operation for more than four months.

High benches were found formed in the pit. No Residential houses or other structures are located within 300 m distance from the mine boundary.

In response, a letter bearing No: CNR/DDMS/Granite/VL/2022/1211, dated 25.08.2022 has been addressed to the Owner of the mine pointing out the violations of the provisions of the Metalliferous Mines Regulations, 1961 observed during the inspection. Copy of letter is annexed as ANNEXURE-VI.

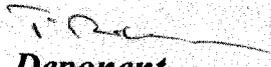
For the high benches, an Order under Section 22(3) of the Mines Act, 1952 has been imposed for prohibition of employment of persons except for works connected with rectification of the high bench vide Letter No. CNR/Granite/Order 22(3)/2022/1201, dated: 25.08.2022. Copy of letter is annexed as ANNEXURE-VI-A.

12. In reply to Para 4.7, it is submitted that the mine/lease belonging to Sri J R Granites PVT Ltd (Tirumala Pit) [Sy. No. 89/1, 95/1(P), 95/2(P), 95/3(P)] is not in operation for more than four months. It is also observed that discontinued workings were not fenced off. No residential houses or other structures are located within 300 m distance from the mine boundary.


Attester

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Deponent

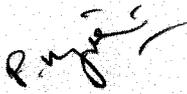
खान सुरक्षा निदेशक
Director of Mines Safety
भारत सरकार Government of India
चेन्नई क्षेत्र Chennai Region

In response, a letter bearing No: CNR/DDMS/Granite/2022/1252, dated: 25.08.2022 has been addressed to the Owner of the mine pointing out the violations of the provisions of the Metalliferous Mines Regulations, 1961 observed during the inspection. Copy of letter is annexed as ANNEXURE-VII.

13. In reply to Para 4.8, it is submitted that the mine/lease belonging to Sri J R Granites PVT Ltd (Surya Pit) [Sy. No. 136,137,138] is not in operation for more than four months. It is also observed that discontinued workings were not fenced off. No residential houses or other structures are located within 300 m distance from the mine boundary.

In response, a letter bearing No: CNR/DDMS/Granite/2022/1248, dated: 25.08.2022 has been addressed to the Owner of the mine pointing out the violations of the provisions of the Metalliferous Mines Regulations, 1961 observed during the inspection Copy of letter is annexed as ANNEXURE-VIII.

14. In reply to Para 4.9, it is submitted that the mine/lease belonging to M/s Rathna Mineral Enterprises is not in operation for more than two months. No Residential houses or other structures are located within 300 m distance from the mine boundary. High benches were found formed.



Attester

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Dy. Director of Mines Safety
भारत सरकार Government of India
चेन्नई क्षेत्र Chennai Region



Deponent

खान सुरक्षा निदेशक
Director of Mines Safety
भारत सरकार Government of India
चेन्नई क्षेत्र Chennai Region

In response, a letter bearing No: CNR/DDMS/Granite/VL/2022/1224, dated 25.08.2022 has been addressed to the Owner of the mine pointing out the violations of the provisions of the Metalliferous Mines Regulations, 1961 observed during the inspection. Copy of letter is annexed as ANNEXURE-IX.

For the high benches, an Order under Section 22(3) of the Mines Act, 1952 has been imposed for prohibition of employment of persons except for works connected with rectification of the high bench vide Letter No. CNR/Granite/Order 22(3)/2022/1214, dated: 25.08.2022. Copy of letter is annexed as ANNEXURE-IX-A.

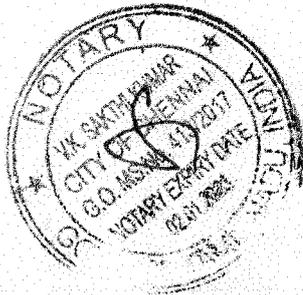
15. In reply to Para 4.10 to 4.11, it is submitted that the contents of the application are matter of record.

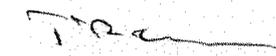
16. The mines/leases mentioned in the Order of the Hon'ble National Green Tribunal are inspected and actions as under relevant statute, administered by the Directorate, have been taken. Follow up actions shall be taken by the Directorate.

17. These respondents reserve their right to file additional or supplementary Reply Statement during the pendency of OA, as and when necessary.


Attester

खान सुरक्षा उपनिदेशक
Dy. Director of Mines Safety
भारत सरकार Government of India
चेन्नई क्षेत्र Chennai Region

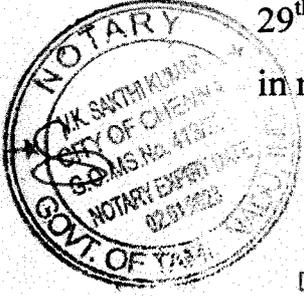



Deponent

खान सुरक्षा निदेशक
Director of Mines Safety
भारत सरकार Government of India
चेन्नई क्षेत्र Chennai Region

It is therefore prayed that this Hon'ble Tribunal may be pleased to dismiss the O.A and pass such order or further orders as this Hon'ble Tribunal may deem fit and proper.

Solemnly affirmed and signed
29th September, 2022 at Chennai
in my presence before me.



ATTESTER

खान सुरक्षा उपनिदेशक
Dy. Director of Mines Safety
भारत सरकार Government of India
चेन्नई क्षेत्र Chennai Region

DEPONENT

खान सुरक्षा निदेशक
Director of Mines Safety
भारत सरकार Government of India
चेन्नई क्षेत्र Chennai Region

[Signature]

9.11.2022
V. K. SAKTHI KUMAR, B.A. B.L.
ADVOCATE & NOTARY PUBLIC
Res: New No. 9, Konnur High Road,
5th Lane, Ayanavaram,
Chennai - 600 023, Enroll No: 330/8a
PH: 98413 65851

VERIFICATION

I, T.R. Kannan, S/o Shri T.S. Ramasubramanian, aged about 52 years, Occupation: Govt. service, r/o Chennai, the deponent herein do hereby verify and declare that the contents in above Paras are true and correct to the best of my knowledge and as per official records only and nothing material facts have been suppressed; hence verified at Chennai on this the 29th day of September, 2022.

ATTESTER

खान सुरक्षा उपनिदेशक
Dy. Director of Mines Safety
भारत सरकार Government of India
चेन्नई क्षेत्र Chennai Region

DEPONENT

खान सुरक्षा निदेशक
Director of Mines Safety
भारत सरकार Government of India
चेन्नई क्षेत्र Chennai Region

COUNSEL FOR RESPONDENT NO.10



[Signature]
9.11.2022
V. K. SAKTHI KUMAR, B.A. B.L.
ADVOCATE & NOTARY PUBLIC
Res: New No. 9, Konnur High Road,
5th Lane, Ayanavaram,
Chennai - 600 023, Enroll No: 330/85
PH: 98413 65851



भारत सरकार

Government of India

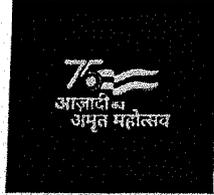
श्रम एवं रोजगार मंत्रालय

Ministry of Labour & Employment

खान सुरक्षा महानिदेशालय

Directorate General of Mines Safety

चेन्नई क्षेत्र / Chennai Region



No.CNR/DDMS/Granite/VL/2022/1243

Chennai, dated the 25/08/2022

From:

The Dy. Director of Mines Safety,
Chennai Region,
3rd Floor, Left Wing, New Additional Building,
CGO Complex, Shastri Bhawan,
Nungambakkam, Chennai - 600 006.

To:

Sri K. Siva Prakash,
Owner: K. Siva Prakash Granite Mine (Sy. No. 103),
D. No.2/285, Mangal Nagar,
Thatthiganipalli Village, Krishnagiri District-635 203 (TN).

Subject:- Inspection of K. Siva Prakash Granite Mine (Sy. No. 103) of Sri K. Siva Prakash, by
Sri T.R.Kannan, Director of Mines Safety & Sri Raghupathi Peddireddy, Dy. Director of
Mines Safety, Chennai Region, on 23.08.2022.

Sir,

Please refer to the above inspection of your mine made on 23.08.2022. During
inspection, following violations of the Metalliferous Mines Regulations, 1961, Mines Rules, 1955
and the Mines Vocational Training Rules, 1966 were observed:

Metalliferous Mines Regulations, 1961:

Regulation 3 read with Section 16 of the Mines Act, 1952: Notice of opening of the
mine in Form-I of the first schedule was not submitted to this Directorate enclosing therewith
the plan showing the mine boundary and other details as required under MMR, 1961.

Regulation 34 of the MMR, 1961 read with Section 17 of the Mines Act, 1952: A duly
qualified manager was not appointed for supervision, direction and control of the mine.

No mining operation shall be done till a duly qualified manager is appointed in the mine and the
same is notified in Form-I of first schedule of the regulation to this Directorate.

Regulation 37 of MMR, 1961: A foreman was not appointed for effective supervision of the
mine.

P. S. S.
खान सुरक्षा उपनिदेशक
Dy. Director of Mines Safety
भारत सरकार Government of India
चेन्नई क्षेत्र Chennai Region

11

Regulation 106 of MMR, 1961: Height of the benches on southern side of the quarry was found to be about 12 to 15 m, which was more than prescribed height.

Men and machinery shall not be deployed at the bottom of the high benches and its height shall be reduced from top downwards under the supervision of the manager.

Regulation 106(2)(b) of MMR, 1961: Though HEMM was used in the mine, notice required under the regulation was not submitted and specific order under Regulation 106(2)(b) of MMR, 1961 was not obtained from this Directorate.

HEMM shall not be deployed in the mine, till an order specifying the conditions is obtained from this Directorate.

Regulation 109 (1) of MMR, 1961: Workings were extended within 45m of the public road without obtaining permission in writing from the Chief Inspector of Mines.

No working shall be made and no working shall be extended to any point within 45 m of the public road.

Regulation 116 of MMR, 1961: Workings were not placed under the charge of a mining mate.

Regulation 164 of MMR, 1961: Permanent buildings not belonging to the owner were lying within the danger zone (approximately 100 away from the quarry) and blastings were conducted in the quarry without obtaining permission under the Regulation 164 (1-B) from this Directorate.

Blasting shall not be carried out in the quarry till a controlled blasting permission under the said Regulation is obtained from this Directorate.

Rule 29B Mines Rules, 1955: Initial and periodical medical examinations of the workers employed at the mine were not being done.

No person shall be employed in the mine without medically examined as per the above rule.

Rule 6.9 of the Mines Vocational Training Rules, 1966: The persons employed in the mine were not imparted Initial/Refresher vocational training.

No person shall be employed in the mine without imparting vocational training as per the above rule.

You are hereby requested to take necessary action to rectify the above violation immediately and send the compliance report within 15 days of issue of this letter.

Yours faithfully,

Sd/-

(Raghupathi Peddireddy)

Dy. Director of Mines Safety,
Chennai Region, Chennai.

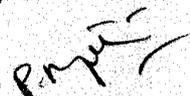
Chennai, dated the 25/08/2022

Memo No.CNR/DDMS/Granite/VL/2022/1244

Copy forwarded for necessary action to The Assistant Director of Mines & Geology,
Government of Andhra Pradesh, Palamaner, Chittoor District-517408 (AP).

Sd/-

Dy. Director of Mines Safety,
Chennai Region, Chennai.



खान सुरक्षा उपनिदेशक
Dy. Director of Mines Safety
भारत सरकार Government of India
चन्द्रई क्षेत्र Chennai Region

21/9/22

12

Memo No.CNR/DDMS/Granite/VL/2022/1245

Chennai, dated the 25/08/2022

प्रतिलिपि खान सुरक्षा उपनिदेशक, चेन्नई क्षेत्र की निरीक्षण प्रतिवेदन के साथ सूचनार्थ प्रेषित:

1. खान सुरक्षा उप-महानिदेशक, कक्षिणी अंचल, बेंगलुरु.
2. खान सुरक्षा महानिदेशक, धनबाद.

संलग्न: एक

खान सुरक्षा उपनिदेशक
चेन्नई क्षेत्र, चेन्नई

खान सुरक्षा निदेशक
चेन्नई क्षेत्र चेन्नई

खान सुरक्षा उपमहानिदेशक
कक्षिणी अंचल बेंगलुरु

खान सुरक्षा उपनिदेशक
Dy. Director of Mines Safety
भारत सरकार Government of India
चेन्नई क्षेत्र Chennai Region

13

ANNEXURE AT II



भारत सरकार

Government of India

श्रम एवं रोजगार मंत्रालय

Ministry of Labour & Employment

खान सुरक्षा महानिदेशालय

Directorate General of Mines Safety

चेन्नई क्षेत्र / Chennai Region



No.CNR/DDMS/Granite/VL/2022/1239

Chennai, dated the 25/08/2022

From:

The Dy. Director of Mines Safety,
Chennai Region,
3rd Floor, Left Wing, New Additional Building,
CGO Complex, Shastri Bhawan,
Nungambakkam, Chennai - 600 006.

To:

Sri K. Siva Prakash,
Owner: K. Siva Prakash Granite Mine (Sy. No. 101/2),
D. No.2/285, Mangal Nagar,
Thatthiganipalli Village,
Krishnagiri District-635 203 (TN).

Subject:- Inspection of K. Siva Prakash Granite Mine (Sy. No. 101/2) of Sri K. Siva Prakash, by Sri T.R.Kannan, Director of Mines Safety & Sri Raghupathi Peddireddy, Dy. Director of Mines Safety, Chennai Region, on 23.08.2022.

Sir,

Please refer to the above inspection of your mine made on 23.08.2022. During inspection, the following violations of the Metalliferous Mines Regulations, 1961, Mines Rules, 1955 and the Mines Vocational Training Rules, 1966 were observed:

Metalliferous Mines Regulations, 1961:

Regulation 3 read with Section 16 of the Mines Act, 1952: Notice of opening of the mine in Form-I of the first schedule was not submitted to this Directorate enclosing therewith the plan showing the mine boundary and other details as required under MMR, 1961.

Regulation 34 read with Section 17 of the Mines Act, 1952: A duly qualified manager was not appointed for supervision, direction and control of the mine.

No mining operation shall be done till a duly qualified manager is appointed in the mine and the same is notified in Form-I of first schedule of the regulation to this Directorate.

[Signature]

खान सुरक्षा उपनिदेशक
Dy Director of Mines Safety
भारत सरकार Government of India

14

Regulation 37: A foreman was not appointed for effective supervision of the mine.

Regulation 106(2)(b): Though HEMM was used in the mine, notice required under the regulation was not submitted and specific order under Regulation 106(2)(b) of MMR, 1961 was not obtained from this Directorate.

HEMM shall not be deployed in the mine, till an order specifying the conditions is obtained from this Directorate.

Regulation 109 (1): Workings were extended within 45m of the public road without obtaining permission in writing from the Chief Inspector of Mines.

No working shall be made and no working shall be extended to any point within 45 m of the public road.

Regulation 116: Workings were not placed under the charge of a mining mate.

Regulation 164: Permanent buildings not belonging to the owner were lying within the danger zone (approximately 100 away from the quarry) and blastings were conducted in the quarry without obtaining permission under the Regulation 164 (1-B) from this Directorate.

Blasting shall not be carried out in the quarry till a controlled blasting permission under the said Regulation is obtained from this Directorate.

Rule 29B of the Mines Rules, 1955: Initial and periodical medical examinations of the workers employed at the mine were not being done.

No person shall be employed in the mine without medically examined as per the above rule.

Rule 6.9 of the Mines Vocational Training Rules, 1966: The persons employed in the mine were not imparted Initial/Refresher vocational training.

No person shall be employed in the mine without imparting vocational training as per the above rule.

You are hereby requested to take necessary action to rectify the above violation immediately and send the compliance report within 15 days of issue of this letter.

Yours faithfully,

Sd/-
(Raghupathi Peddireddy)
Dy. Director of Mines Safety,
Chennai Region, Chennai.

Memo No.CNR/DDMS/Granite/VL/2022/1240

Chennai, dated the 25/08/2022

The Assistant Director of Mines & Geology, Government of Andhra Pradesh, Palamaner,
Chittoor District-517408 (AP).

Sd/-
Dy. Director of Mines Safety,
Chennai Region, Chennai.

खान सुरक्षा उपनिदेशक
Dy. Director of Mines Safety
भारत सरकार Government of India
चेन्नई क्षेत्र Chennai Region

15

Memo No.CNR/DDMS/Granite/VL/2022/ 1242-42

Chennai, dated the 25/08/2022

प्रतिलिपि ब्खान सुरक्षा उपनिदेशक, चेन्नई क्षेत्र की निरिक्षण प्रतिवेदन के साथ भूधनार्थ प्रेषित:

1. ब्खान सुरक्षा उप-महानिदेशक, दक्षिणी अंचल, बेंगलुरु.

2. ब्खान सुरक्षा महानिदेशक, धनशक.

संलग्न: एक

ब्खान सुरक्षा उपनिदेशक
चेन्नई क्षेत्र, चेन्नई

ब्खान सुरक्षा निदेशक
चेन्नई क्षेत्र चेन्नई

ब्खान सुरक्षा उपमहानिदेशक
दक्षिणी अंचल बेंगलुरु

ब्खान सुरक्षा उपनिदेशक
Dy. Director of Mines Safety
भारत सरकार Government of India
चेन्नई क्षेत्र Chennai Region

16

ANNEXURE-II



भारत सरकार

Government of India

श्रम एवं रोजगार मंत्रालय

Ministry of Labour & Employment

खान सुरक्षा महानिदेशालय

Directorate General of Mines Safety

चेन्नई क्षेत्र / Chennai Region



No. CNR/Granite/Order 22(3)/2022/1229

Chennai, dated the 25/08/2022

From

The Director of Mines Safety,
Chennai Region,
3rd Floor, Left Wing, New Additional Building,
CGO Complex, Shastri Bhawan,
Nungambakkam, Chennai - 600 006.

To

Sri K. Siva Prakash,
Owner: K. Siva Prakash Granite Mine,
D. No.2/285, Mangal Nagar,
Thatthiganipalli Village,
Krishnagiri District-635 203 (TN).

SUBJECT: Order under Section 22(3) of the Mines Act, 1952 for K. Siva Prakash Granite Mine of Sri K. Siva Prakash, at Sy. No. 101/2 of Kotamakanapalli Village, Gudupalli Mandal, Chittoor District, Andhra Pradesh State – Reg.

Sir,

Please refer to the inspection of your above mine by the officers of this Directorate on 23rd August, 2022.

The inspection revealed the following contraventions of the provisions of the Metalliferous Mines Regulations, 1961:

- (i) the mine was operated without appointing a duly qualified Manager for supervision, direction, management and control of the mine in contravention of the provisions of Regulation 34(1).
- (ii) the mine was worked without forming proper benches or adequately sloped in contravention of the provisions of Regulation 106. Height of the benches was varying between 30 m to 35 m on the southern side and western side and on northern side 15 m to 20 m, which was more than prescribed height. Sides were not properly dressed and loose boulders were found hanging precariously along the sides.

In view of the dangerous conditions mentioned above, I am of the opinion that there is an urgent and immediate danger to the life and safety of persons employed in K. Siva Prakash Granite Mine of Sri K. Siva Prakash. Therefore, by virtue of powers conferred on me under Section 22(3) of the Mines Act, 1952, I, hereby prohibit employment of persons in K. Siva Prakash Granite Mine of Sri K. Siva Prakash, at Sy. No. 101/2 of Kotamakanapalli Village, Gudupalli Mandal, Chittoor District, Andhra Pradesh State, till such time the above mentioned

(17)

dangers are removed and the order is vacated in writing. However, this order does not prohibit employment of only those persons whose presence may be reasonably necessary to remove the dangers.

The work of removal of dangers shall be done in the following manner:

- (a) The work of rectification shall commence only after a duly qualified manager as required under the provisions of Regulation 34 of the Metalliferous Mines Regulations, 1961, is appointed in the mine and after he actually assumes charge of the mine, under intimation to this Directorate in Form-I of First Schedule.
- (b) Work of removal of danger shall be kept suspended whenever the mine manager is absent for any reason whatsoever.
- (c) No person shall be engaged at the bottom of the high benches where there is danger due to fall of sides.
- (d) Formation of benches as required by the Regulation 106 of the Metalliferous Mines Regulations, 1961 shall be done from top downwards only.
- (e) All approaches to the bottom of pit shall be kept fenced securely and effectively so as to prevent any inadvertent entry of persons.

A copy of the order is being sent to the Central Government as required under Section 22(5) of the Mines Act, 1952.

A copy of this order shall be kept displayed on the Notice Board at the mine for a period of at least three weeks from the date of receipt of this order or till the order is vacated in writing, whichever is earlier.

An immediate acknowledgement of this ORDER is requested.

Yours sincerely,
Sd/-
(T.R. Kannan)
Director of Mines Safety,
Chennai Region, Chennai.

Memo No. CNR/Granite/Order 22(3)/2022/1230-33 Chennai, dated the 25/08/2022

Copy forwarded for information and necessary action to:

1. The Collector & District Magistrate of Chittoor District, Collectorate, Plot No.2, B Block, Reddigunta, Chittoor-517 002 (AP).
2. The Regional Labour Commissioner (Central), M/o Labour & Employment, ATI Campus, Vidyanagar, Hyderabad-500 007.
3. The Director of Mines & Geology, Sri Anjaneya Towers, D. No.7-104, B-Block, Ibrahimpatnam, Vijayawada-521 456 (AP).
4. The Assistant Director of Mines & Geology, Government of Andhra Pradesh, Palamaner, Chittoor District-517408 (AP).

Sd/-
Director of Mines Safety,
Chennai Region, Chennai.

2
Dy. Director of Mines Safety
भारत सरकार Government of India

(18)

Memo No. CNR/Granite/Order 22(3)/2022/1234 Chennai, dated the 25/08/2022

Copy forwarded for information to: The Under Secretary, (Shri Keshram Meena, by name), Ministry of Labour & Employment, Govt. of India, Shram Shakti Bhawan, Rafi Marg, New Delhi - 110 001.

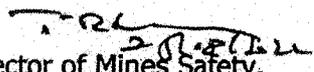
Sd/-
Director of Mines Safety,
Chennai Region, Chennai.

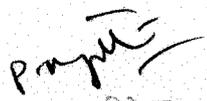
Memo No. CNR/Granite/Order 22(3)/2022/1235 - Chennai, dated the 25/08/2022.
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Copy forwarded for information to:

- ✓ 1. The Director General of Mines Safety, Dhanbad - 826 001 with a copy of the inspection report and copy of this order through the Dy. DG (SZ), Bengaluru.
2. The Dy. Director General of Mines Safety, Southern Zone, Bengaluru together with a copy of Inspection report, and copy of this order. (Approval received from ZO vide Issue No. SZ/2324 dated 25/08/2022).
3. Copy forwarded to the Director (Stat), DGMS, Dhanbad.

Encl: As above.


Director of Mines Safety,
Chennai Region, Chennai.


खान सुरक्षा उपनिदेशक
Dy. Director of Mines Safety
भारत सरकार Government of India
चेन्नई क्षेत्र Chennai Region

(19)

ANNEXURE III

SPEED POST



भारत सरकार
Government of India
श्रम एवं रोजगार मंत्रालय
Ministry of Labour & Employment
[गान सुरक्षा महानिदेशालय
Directorate General of Mines Safety
चेन्नई क्षेत्र/Chennai Region



No.CNR/DMS/NC/ML/2022/1263

Chennai, dated the

25/08/2022

प्रेषक From

खान सुरक्षा उप-निदेशक,
Dy. Director of Mines Safety,
चेन्नई क्षेत्र Chennai Region,
03rd Floor, Left Wing,
New Additional Buildings, C.G.O. Complex,
Shastri Bhawan, Haddows Road,
Nungambakkam, Chennai – 600 006

सेवा में To

Shri M. Naveen Kumar,
M/s V.M.S. Granites,
Owner of V.M.S. Black Granite Mine (Sy.No.101/1),
D.No. 7/54, Nethaji Road,
Kuppam,
Chittoor District (A.P.) – 517 425

विषय/Sub: Inspection of V.M.S. Black Granite Mine (Sy.No.101/1) belonging to Shri M. Naveen Kumar, made by S/Shri T.R. Kannan, Director of Mines Safety, Chennai Region & Raghupathi Peddireddy, Dy. Director of Mines Safety, Chennai Region on 24.08.2022.

महोदय / Sir,

Please refer to the inspection of your above mine made by Shri T.R. Kannan, Director of Mines Safety, Chennai Region alongwith the undersigned on 24.08.2022, when following violations under the provisions of the Metalliferous Mines Regulations, 1961 were observed:

1. **Regulation 3 read with Section 16 of the Mines Act, 1952:** Notice of opening of the mine in Form-I of the first schedule was not submitted enclosing therewith the plan showing the mine boundary and other details as required under MMR, 1961.
2. **Regulation 6:** Notice of discontinuance/abandonment of the mine in Form-I of the first schedule was not submitted.


खान सुरक्षा उपनिदेशक
Dy. Director of Mines Safety
भारत सरकार Government of India
चेन्नई क्षेत्र Chennai Region

3. **Regulation 115:** The discontinued/abandoned opencast workings were not kept securely fenced off.

You are hereby requested to take necessary action to rectify the above violations immediately and send the compliance report within 15 days of issue of this letter.

Please acknowledge the receipt of this letter.

भवदीय/ Yours Sincerely

Sd/-
(रघुपति पेड्दिरैडि/Raghupathi Peddireddy)
खान सुरक्षा उप-निदेशक
Dy. Director of Mines Safety
चेन्नई क्षेत्र/Chennai Region

ज्ञापन संख्या
No.CNR/DMS/NC/VL/2022/1264

चेन्नई,
Chennai, dated the 25/08/2022

Copy forwarded for information to Assistant Director of Mines & Geology, Department of Mines & Geology, Government of Andhra Pradesh, Palamaner, Distt: Chittoor (A.P.) – 517 408

Sd/-
खान सुरक्षा उप-निदेशक
Dy. Director of Mines Safety
चेन्नई क्षेत्र/Chennai Region

ज्ञापन संख्या
No.CNR/DMS/NC/VL/2022/1265

चेन्नई,
Chennai, dated the 25/08/2022

प्रतिलिपि खान सुरक्षा निदेशक, चेन्नई क्षेत्र के निरीक्षण प्रतिवेदन के साथ सूचनार्थ प्रेषित:-

1. खान सुरक्षा उप-महानिदेशक, दक्षिणी अंचल, बेंगालुरु।
2. खान सुरक्षा महानिदेशक, धनबाद।

संलग्न: निरीक्षण प्रतिवेदन।

खान सुरक्षा उप-निदेशक
चेन्नई क्षेत्र

खान सुरक्षा निदेशक
चेन्नई क्षेत्र

खान सुरक्षा उपमहानिदेशक
दक्षिणी अंचल

खान सुरक्षा उपनिदेशक
Dy. Director of Mines Safety
भारत सरकार Government of India
चेन्नई क्षेत्र Chennai Region

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ANNEXURE IV

SPEED POST



भारत सरकार
Government of India
श्रम एवं रोजगार मंत्रालय
Ministry of Labour & Employment
[गान सुरक्षा महानिदेशालय
Directorate General of Mines Safety
चेन्नई क्षेत्र/Chennai Region



No.CNR/DMS/NC/VL/2022/1261

Chennai, dated the

25/08/2022

प्रेषक From

खान सुरक्षा उप-निदेशक,
Dy. Director of Mines Safety,
चेन्नई क्षेत्र Chennai Region,
03rd Floor, Left Wing,
New Additional Buildings, C.G.O. Complex,
Shastri Bhawan, Haddows Road,
Nungambakkam, Chennai – 600 006

सेवा में To

Shri S. Sunil Kumar,
M/s Sai Raghavendra Granites,
Owner of Sai Raghavendra Black Granite Mine (Sy.No.98/3),
D.No. 13-265, DRS Building,
Ramachandra Road, Kuppam,
Chittoor District (A.P.) – 517 425

विषय / Sub: Inspection of Sai Raghavendra Black Granite Mine (Sy.No.98/3) belonging to Shri S. Sunil Kumar, made by S/Shri T.R. Kannan, Director of Mines Safety, Chennai Region & Raghupathi Peddireddy, Dy. Director of Mines Safety, Chennai Region on 24.08.2022.

महोदय / Sir,

Please refer to the inspection of your above mine made by Shri T.R. Kannan, DMS, Chennai Region and the undersigned and on 24.08.2022, when following violations under the provisions of the Metalliferous Mines Regulations, 1961 were observed:

1. **Regulation 3 read with Section 16 of the Mines Act, 1952:** Notice of opening of the mine in Form-I of the first schedule was not submitted enclosing therewith the plan showing the mine boundary and other details as required under MMR, 1961.
2. **Regulation 6:** Notice of discontinuance of the mine in Form-I of the first schedule was not submitted.

(Signature)

खान सुरक्षा उपनिदेशक
Dy. Director of Mines Safety
भारत सरकार Government of India
चेन्नई क्षेत्र Chennai Region

22

3. **Regulation 115:** The discontinued opencast workings were not kept securely fenced off.

You are hereby requested to take necessary action to rectify the above violations immediately and send the compliance report within 15 days of issue of this letter.

Please acknowledge the receipt of this letter.

भवदीय/ Yours Sincerely

Sd/-
(रघुपति पेड्डिरेड्डी/Raghupathi Peddireddy)
खान सुरक्षा उप-निदेशक
Dy. Director of Mines Safety
चेन्नई क्षेत्र/Chennai Region

ज्ञापन संख्या
No.CNR/DMS/NC/VL/2022/1262

चेन्नई,
Chennai, dated the 25/08/2022

Copy forwarded for information to Assistant Director of Mines & Geology, Department of Mines & Geology, Government of Andhra Pradesh, Palamaner, Distt: Chittoor (A.P.) – 517 408

Sd/-
खान सुरक्षा उप-निदेशक
Dy. Director of Mines Safety
चेन्नई क्षेत्र/Chennai Region

ज्ञापन संख्या
No.CNR/DMS/NC/VL/2022/1268-69

चेन्नई,
Chennai, dated the 25/08/2022

प्रतिलिपि खान सुरक्षा निदेशक, चेन्नई क्षेत्र के निरीक्षण प्रतिवेदन के साथ सूचनार्थ प्रेषित:-

1. खान सुरक्षा उप-महानिदेशक, दक्षिणी अंचल, बेंगलुरु।
2. खान सुरक्षा महानिदेशक, धनबाद।

संलग्न: निरीक्षण प्रतिवेदन।

खान सुरक्षा उप-निदेशक
चेन्नई क्षेत्र

खान सुरक्षा निदेशक
चेन्नई क्षेत्र

खान सुरक्षा उपमहानिदेशक
दक्षिणी अंचल

खान सुरक्षा उपनिदेशक
Dy. Director of Mines Safety
भारत सरकार Government of India
चेन्नई क्षेत्र Chennai Region

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Regulation 37 of MMR, 1961: A Foreman was not appointed for effective supervision of the mine.

Regulation 39 read with Regulation 116 of MMR, 1961: Workings were not placed under the charge of a mining mate.

Regulation 106 (2)(b) of MMR, 1961: Though HEMM was used in the mine, notice required under the regulation was not submitted and specific order under Regulation 106(2)(b) of MMR, 1961 has not been obtained.

HEMM shall not be deployed in the mine, till an order specifying the conditions is obtained from this Directorate.

Regulation 111(2) of MMR, 1961: Mine workings were extended within 7.5m of boundary of the mine on eastern and western side.

No working shall be made within a distance of 7.5 m of the mine boundary.

Regulation 115 of MMR, 1961: The opencast workings were not kept securely fenced off .

Rule 29B of the Mines Rules, 1955: Initial and periodical medical examinations of the workers employed at the mine were not being done.

No person shall be employed in the mine without medically examined as per the above rule.

Rule 6.9 of the Mines Vocational Training Rules, 1966: The persons employed in the mine were not imparted Initial/Refresher vocational training.

No person shall be employed in the mine without imparting vocational training as per the above rule.

You are hereby requested to take necessary action to rectify the above violations immediately and send the compliance report within 15 days of issue of this letter.

Please acknowledge the receipt of this letter.

भवदीय/ Yours Sincerely

Sd/-

(रघुपति पेड्दिरैडि/Raghupathi Peddireddy)

खान सुरक्षा उप-निदेशक

Dy. Director of Mines Safety

चेन्नई क्षेत्र/Chennai Region

ज्ञापन संख्या

No.CNR/DMS/NC/VL/2022/1257

चेन्नई,

Chennai, dated the

25/08/2022

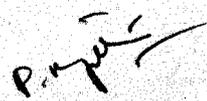
Copy forwarded for necessary action to Assistant Director of Mines & Geology, Department of Mines & Geology, Government of Andhra Pradesh, Palamaner, Distt: Chittoor (A.P.) - 517 408

Sd/-

खान सुरक्षा उप-निदेशक

Dy. Director of Mines Safety

चेन्नई क्षेत्र/Chennai Region


खान सुरक्षा उपनिदेशक 5
Dy. Director of Mines Safety
भारत सरकार Government of India
चेन्नई क्षेत्र Chennai Region

25

ह्यापन संख्या

No.CNR/DMS/NC/VL/2022/1258-59

चेन्नई,

Chennai, dated the

25/08/2022

प्रतिलिपि खान सुरक्षा निदेशक, चेन्नई क्षेत्र के निरीक्षण प्रतिवेदन के साथ सूचनार्थ प्रेषित:-

1. खान सुरक्षा उप-महानिदेशक, दक्षिणी अंचल, बेंगालुरु।
2. खान सुरक्षा महानिदेशक, धनबाद।

संलग्न: निरीक्षण प्रतिवेदन।

खान सुरक्षा उप-निदेशक
चेन्नई क्षेत्र

खान सुरक्षा निदेशक
चेन्नई क्षेत्र

खान सुरक्षा उपमहानिदेशक
दक्षिणी अंचल

खान सुरक्षा उपनिदेशक
Dy. Director of Mines Safety
भारत सरकार Government of India
चेन्नई क्षेत्र Chennai Region

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ANNEXURE VI



भारत सरकार

Government of India

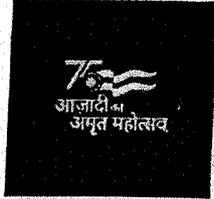
श्रम एवं रोजगार मंत्रालय

Ministry of Labour & Employment

खान सुरक्षा महानिदेशालय

Directorate General of Mines Safety

चेन्नई क्षेत्र / Chennai Region



No.CNR/DDMS/Granite/VL/2022/1211

Chennai, dated the 25/08/2022

From:

The Dy. Director of Mines Safety,
Chennai Region,
3rd Floor, Left Wing, New Additional Building,
CGO Complex, Shastri Bhawan,
Nungambakkam, Chennai - 600 006.

To:

The Owner,
Kotamakanapalli Granite Mine (East Pit - Sy. No 99/4 & 7) of
M/s J.R.Granites Private Limited,
4th Floor, J.R.Plaza, Tank Street,
Hosur, Krishnagiri District-635 109 (TN).

Subject:- Inspection of Kotamakanapalli Granite Mine (East Pit - Sy. No 99/4 & 7) of M/s J.R. Granites Pvt. Ltd., by Sri T.R.Kannan, Director of Mines Safety & Sri Raghupathi Peddireddy, Dy. Director of Mines Safety, Chennai Region, on 23.08.2022.

Sir,

Please refer to the above inspection of your mine made on 23.08.2022. During inspection, the following violations of the Metalliferous Mines Regulations, 1961 was observed:

Regulation 115 (5)(a): The discontinued opencast workings were not fully securely fenced.

You are hereby requested to take necessary action to rectify the above violation immediately and send the compliance report within 15 days of issue of this letter.

Yours faithfully,

Sd/-
(Raghupathi Peddireddy)
Dy. Director of Mines Safety,
Chennai Region, Chennai.

P. Raghupathi

खान सुरक्षा उपनिदेशक
Dy. Director of Mines Safety
भारत सरकार Government of India
चेन्नई क्षेत्र Chennai Region

(27)

Memo No.CNR/DDMS/Granite/VL/2022/1212

Chennai, dated the 25/08/2022

प्रतिलिपि खान सुरक्षा उपनिदेशक, चेन्नई क्षेत्र की निरिक्षण प्रतिपेदन के साथ सूचनार्थ प्रेषित:

1. खान सुरक्षा उप-महानिदेशक, कक्षिणी अंचल, बेंगलुरु.
2. खान सुरक्षा महानिदेशक, धनबाद.

संलग्न : एक

खान सुरक्षा उपनिदेशक
चेन्नई क्षेत्र, चेन्नई

खान सुरक्षा निदेशक
चेन्नई क्षेत्र चेन्नई

खान सुरक्षा उपमहानिदेशक
कक्षिणी अंचल बेंगलुरु

खान सुरक्षा उपनिदेशक
Dy. Director of Mines Safety
भारत सरकार Government of India
चेन्नई क्षेत्र Chennai Region

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भारत सरकार

Government of India

श्रम एवं रोजगार मंत्रालय

Ministry of Labour & Employment

खान सुरक्षा महानिदेशालय

Directorate General of Mines Safety

चेन्नई क्षेत्र / Chennai Region

ANNEXURE-VI-A



No. CNR/Granite/Order 22(3)/2022/1201

Chennai, dated the 25/08/2022

From

The Director of Mines Safety,
Chennai Region,
3rd Floor, Left Wing, New Additional Building,
CGO Complex, Shastri Bhawan,
Nungambakkam, Chennai - 600 006.

To

The Owner,
Kotamakanapalli Granite Mine (East Pit - Sy. No. 99/4&7) of
M/s J.R. Granites Private Limited,
4th Floor, J.R.Plaza, Tank Street,
Hosur, Krishnagiri District-635 109 (TN).

SUBJECT: Order under Section 22(3) of the Mines Act, 1952 for Kotamakanapalli Granite Mine (East Pit - Sy. No. 99/4&7) of M/s J.R. Granites Private Limited, at Sy. No. 99/4 & 7 of Kotamakanapalli Village, Gudupalli Mandal, Chittoor District, Andhra Pradesh State – Reg.

Sir,

Please refer to the inspection of your above mine by the officers of this Directorate on 23rd August, 2022.

The inspection revealed the following contraventions of the provisions of the Regulation 106 of the Metalliferous Mines Regulations, 1961. The mine was worked without forming proper benches or adequately sloped. Height of the benches was varying between 40m to 45m on the southern side & western side and 20m to 25m on the eastern side. Sides were not properly dressed and loose boulders were found hanging precariously along the sides.

In view of the dangerous conditions mentioned above, I am of the opinion that there is an urgent and immediate danger to the life and safety of persons who may be employed in Kotamakanapalli Granite Mine (East Pit- Sy. No. 99/4&7) of M/s J.R. Granites Private Limited. Therefore, by virtue of powers conferred on me under Section 22(3) of the Mines Act, 1952, I, hereby prohibit employment of persons in Kotamakanapalli Granite Mine (East Pit Sy. No. 99/4&7) of M/s J.R. Granites Private Limited, at Sy. No. 99/4 & 7 of Kotamakanapalli Village, Gudupalli Mandal, Chittoor District, Andhra Pradesh State, till such time the above mentioned dangers are removed and the order is vacated in writing. However, this order does not prohibit employment of only those persons whose presence may be reasonably necessary to remove the dangers.

P. S. S. S.

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The work of removal of dangers shall be done in the following manner:

- (a) The work of removal of danger shall be done under the personal supervision of the manager after giving notice of re-opening of the mine to this Directorate and shall be kept suspended whenever the manager is absent for any reason whatsoever.
- (b) No person shall be engaged at the bottom of the high benches where there is danger due to fall of sides.
- (c) Formation of benches as required by the Regulation 106 of the Metalliferous Mines Regulations, 1961 shall be done from top downwards only.
- (d) All approaches to the bottom of high benches shall be kept fenced securely and effectively so as to prevent any inadvertent entry of persons.

A copy of the order is being sent to the Central Government as required under Section 22(5) of the Mines Act, 1952.

A copy of this order shall be kept displayed on the Notice Board at the mine for a period of at least three weeks from the date of receipt of this order or till the order is vacated in writing, whichever is earlier.

An immediate acknowledgement of this ORDER is requested.

Yours sincerely,

Sd/-
(T.R. Kannan)
Director of Mines Safety,
Chennai Region, Chennai.

Memo No. CNR/Granite/Order 22(3)/2022/1202-05 Chennai, dated the 25/08/2022.

Copy forwarded for information and necessary action to:

1. The Collector & District Magistrate of Chittoor District, Collectorate, Plot No.2, B Block, Reddigunta, Chittoor-517 002 (AP).
2. The Regional Labour Commissioner (Central), M/o Labour & Employment, ATI Campus, Vidyanagar, Hyderabad-500 007.
3. The Director of Mines & Geology, Sri Anjaneya Towers, D. No.7-104, B-Block, Ibrahimpatnam, Vijayawada-521 456 (AP).
4. The Assistant Director of Mines & Geology, Government of Andhra Pradesh, Palamaner, Chittoor District-517408 (AP).

Sd/-
Director of Mines Safety,
Chennai Region, Chennai.

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Memo No. CNR/Granite/Order 22(3)/2022/1206 Chennai, dated the 25/08/2022

Copy forwarded for information and necessary action to: The Under Secretary, (Shri Keshram Meena, by name), Ministry of Labour & Employment, Govt. of India, Shram Shakti Bhawan, Rafi Marg, New Delhi – 110 001.

Sd/-
Director of Mines Safety,
Chennai Region, Chennai.

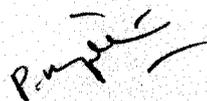
Memo No. CNR/Granite/Order 22(3)/2022/1207-09 Chennai, dated the 25/08/2022

Copy forwarded for information and necessary action to:

1. The Director General of Mines Safety, Dhanbad – 826 001 with a copy of the inspection report and copy of this order through the Dy. DG (SZ), Bengaluru.
2. The Dy. Director General of Mines Safety, Southern Zone, Bengaluru together with a copy of Inspection report, and copy of this order. (Approval received from ZO vide Issue No. SZ/ 2322 dated 25/08/2022).
3. Copy forwarded to the Director (Stat), DGMS, Dhanbad.

Encl: As above.


Director of Mines Safety,
Chennai Region, Chennai.


खान सुरक्षा उपनिदेशक
Dy. Director of Mines Safety
भारत सरकार Government of India
चेन्नई क्षेत्र Chennai Region

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ANNEXURE VII



भारत सरकार

Government of India

श्रम एवं रोजगार मंत्रालय

Ministry of Labour & Employment

खान सुरक्षा महानिदेशालय

Directorate General of Mines Safety

चेन्नई क्षेत्र / Chennai Region



No.CNR/DDMS/Granite/VL/2022/1252

Chennai, dated the 25/08/2022

From:

The Dy. Director of Mines Safety,
Chennai Region,
3rd Floor, Left Wing, New Additional Building,
CGO Complex, Shastri Bhawan,
Nungambakkam, Chennai - 600 006.

To:

The Owner,
Kotamakanapalli Black Granite Mine
[Thirumala Pit - Sy. No.89/1,95/1(P),95/2(P)&95/3(P)]
M/s J.R.Granites Private Limited,
4th Floor, J.R.Plaza, Tank Street,
Hosur, Krishnagiri District-635 109 (TN).

Subject:- Inspection of Kotamakanapalli Granite Mine [Thirumala Pit - Sy. No.89/1,95/1(P),95/2(P) & 95/3(P)] of M/s J.R. Granites Pvt. Ltd., by Sri T.R.Kannan, Director of Mines Safety & Sri Raghupathi Peddireddy, Dy. Director of Mines Safety, Chennai Region, on 24.08.2022.

Sir,

Please refer to the above inspection of your mine made on 24.08.2022. During inspection, the following violation of the Metalliferous Mines Regulations, 1961 was observed:

Regulation 115 (5)(a): The discontinued opencast workings were not securely fenced.

You are hereby requested to take necessary action to rectify the above violation immediately and send the compliance report within 15 days of Issue of this letter.

Yours faithfully,

Sd/-
(Raghupathi Peddireddy)
Dy. Director of Mines Safety,
Chennai Region, Chennai.


खान सुरक्षा उपनिदेशक
Dy. Director of Mines Safety
भारत सरकार Government of India
चेन्नई क्षेत्र Chennai Region

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Memo No.CNR/DDMS/Granite/VL/2022/1253

Chennai, dated the 25/08/2022

प्रतिलिपि खान सुरक्षा उपनिदेशक, चेन्नई क्षेत्र की निरीक्षण प्रतिवेदन के साथ सूचनार्थ प्रेषित:

1. खान सुरक्षा उप-महानिदेशक, दक्षिणी अंचल, बेंगलुरु.
2. खान सुरक्षा महानिदेशक, धनबाद.

संलग्न: एक

खान सुरक्षा उपनिदेशक
चेन्नई क्षेत्र, चेन्नई

खान सुरक्षा निदेशक
चेन्नई क्षेत्र चेन्नई

खान सुरक्षा उपमहानिदेशक
दक्षिणी अंचल बेंगलुरु

खान सुरक्षा उपनिदेशक
Dy. Director of Mines Safety
भारत सरकार Government of India
चेन्नई क्षेत्र Chennai Region

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ANNEXURE VIII



भारत सरकार

Government of India

श्रम एवं रोजगार मंत्रालय

Ministry of Labour & Employment

खान सुरक्षा महानिदेशालय

Directorate General of Mines Safety

चेन्नई क्षेत्र / Chennai Region



No.CNR/DDMS/Granite/VL/2022/1248

Chennai, dated the _____

From:

The Dy. Director of Mines Safety,
Chennai Region,
3rd Floor, Left Wing, New Additional Building,
CGO Complex, Shastri Bhawan,
Nungambakkam, Chennai - 600 006.

To:

The Owner,
Kotamakanapalli Granite Mine
(Surya Pit – Sy. No. 136, 137 & 138)
M/s J.R.Granites Private Limited,
4th Floor, J.R.Plaza, Tank Street,
Hosur, Krishnagiri District-635 109 (TN).

Subject:- Inspection of Kotamakanapalli Granite Mine (Surya Pit – Sy. No. 136, 137 & 138) of M/s J.R. Granites Pvt. Ltd., by Sri T.R.Kannan, Director of Mines Safety & Sri Raghupathi Peddireddy, Dy. Director of Mines Safety, Chennai Region, on 24.08.2022.

Sir,

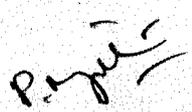
Please refer to the above inspection of your mine made on 24.08.2022. During inspection, following violations of the Metalliferous Mines Regulations, 1961 was observed:

Regulation 115 (5)(a): The discontinued opencast workings were not securely fenced.

You are hereby requested to take necessary action to rectify the above violation immediately and send the compliance report within 15 days of issue of this letter.

Yours faithfully,

Sd/-
(Raghupathi Peddireddy)
Dy. Director of Mines Safety,
Chennai Region, Chennai.


खान सुरक्षा उपनिदेशक
Dy. Director of Mines Safety
भारत सरकार Government of India
चेन्नई क्षेत्र Chennai Region

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Memo No.CNR/DDMS/Granite/VL/2022/1249-50

Chennai, dated the 25/08/22.

प्रतिलिपि खान सुरक्षा उपनिदेशक, चेन्नई क्षेत्र की निरीक्षण प्रतिवेदन के साथ सूचनार्थ प्रेषितः

1. खान सुरक्षा उप-महानिदेशक, दक्षिणी अंचल, बेंगलुरु.
2. खान सुरक्षा महानिदेशक, धनबाद.

संलग्न : एक

खान सुरक्षा उपनिदेशक
चेन्नई क्षेत्र, चेन्नई

खान सुरक्षा निदेशक
चेन्नई क्षेत्र चेन्नई

खान सुरक्षा उपमहानिदेशक
दक्षिणी अंचल बेंगलुरु

खान सुरक्षा उपनिदेशक
Dy. Director of Mines Safety
भारत सरकार Government of India
चेन्नई क्षेत्र Chennai Region

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ANNEXURE IX



भारत सरकार

Government of India

श्रम एवं रोजगार मंत्रालय

Ministry of Labour & Employment

खान सुरक्षा महानिदेशालय

Directorate General of Mines Safety

चेन्नई क्षेत्र / Chennai Region



No.CNR/DDMS/Granite/VL/2022/1224

Chennai, dated the 25/08/2022

From:

The Dy. Director of Mines Safety,
Chennai Region,
3rd Floor, Left Wing, New Additional Building,
CGO Complex, Shastri Bhawan,
Nungambakkam, Chennai - 600 006.

To:

Sri M. Manjunatha,
Owner: Kotamakanapalli Granite Mine of
M/s Rathna Mineral Enterprises
No.6/6/11, 2nd Floor, 1st Main Road,
Sreekantan Layout, High Grounds,
Bangalore-560 001.

Subject:- Inspection of Kotamakanapalli Granite Mine of M/s Rathna Mineral Enterprises, by Sri T.R. Kannan, Director of Mines Safety & Sri Raghupathi Peddireddy, Dy. Director of Mines Safety, Chennai Region, on 23.08.2022.

Sir,

Please refer to the above inspection of your mine made on 23.08.2022. During inspection, following violations of statute were observed:

Regulation 60 of MMR, 1961: Plan & sections were not maintained at the mine.

Regulation 115 of MMR, 1961: Top of Opencast workings was not securely fenced.

Rule 29B of the Mines Rules, 1955: Initial and periodical medical examinations of the workers employed at the mine were not being done.

Rule 6,9 of the Mines Vocational Training Rules, 1966: The persons employed in the mine were not imparted Initial/Refresher vocational training.

You are hereby requested to take necessary action to rectify the above violation immediately and send the compliance report within 15 days of issue of this letter.

Yours faithfully,

Sd/-

(Raghupathi Peddireddy)
Dy. Director of Mines Safety,
Chennai Region, Chennai.

खान सुरक्षा उपनिदेशक
Dy. Director of Mines Safety
भारत सरकार Government of India
चेन्नई क्षेत्र Chennai Region

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Memo No.CNR/DDMS/Granite/VL/2022/1225

Chennai, dated the 25/08/2022

Copy forwarded for favour of Information & necessary action to: The Manager, Kotamakanapalli Granite Mine of M/s Rathna Enterprises, Sy. No. 132, 133, 134 & 135 of Kotamakanapalli Village, Gudupalli Mandal, Chittoor District (AP).

Sd/-
Dy. Director of Mines Safety,
Chennai Region, Chennai.

Memo No.CNR/DDMS/Granite/VL/2022/1226

Chennai, dated the 25/08/2022

The Assistant Director of Mines & Geology, Government of Andhra Pradesh, Palamaner, Chittoor District-517408 (AP).

Sd/-
Dy. Director of Mines Safety,
Chennai Region, Chennai.

Memo No.CNR/DDMS/Granite/VL/2022/1227 - 28

Chennai, dated the 25/08/2022

प्रतिलिपि खान सुरक्षा उपनिदेशक, चेन्नई क्षेत्र की निरीक्षण प्रतिवेदन के साथ सूचनार्थ प्रेषित:

1. खान सुरक्षा उप-महानिदेशक, दक्षिणी अंचल, बेंगलुरु .
2. खान सुरक्षा महानिदेशक, धनबाद.

संलग्न : एक

खान सुरक्षा उपनिदेशक
चेन्नई क्षेत्र, चेन्नई

खान सुरक्षा निदेशक
चेन्नई क्षेत्र चेन्नई

खान सुरक्षा उपमहानिदेशक
दक्षिणी अंचल बेंगलुरु

खान सुरक्षा उपनिदेशक
Dy. Director of Mines Safety
भारत सरकार Government of India
चेन्नई क्षेत्र Chennai Region

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ANNEXURE-IX-A



भारत सरकार

Government of India

श्रम एवं रोजगार मंत्रालय

Ministry of Labour & Employment

खान सुरक्षा महानिदेशालय

Directorate General of Mines Safety

चेन्नई क्षेत्र / Chennai Region



No. CNR/Granite/Order 22(3)/2022/1214

Chennai, dated the 25/08/2022

From

The Director of Mines Safety,
Chennai Region,
3rd Floor, Left Wing, New Additional Building,
CGO Complex, Shastri Bhawan,
Nungambakkam, Chennai - 600 006.

To

Sri M. Manjunatha,
Owner: Kotamakanapalli Granite Mine of
M/s Rathna Mineral Enterprises
No.6/6/11, 2nd Floor, 1st Main Road,
Sreekantan Layout, High Grounds,
Bangalore-560 001.

SUBJECT: Order under Section 22(3) of the Mines Act, 1952 for Kotamakanapalli Granite Mine of M/s Rathna Mineral Enterprises, at Sy. No. 132, 133, 134 & 135 of Kotamakanapalli Village, Gudupalli Mandal, Chittoor District, Andhra Pradesh State - Reg.

Sir,

Please refer to the inspection of your above mine by the officers of this Directorate on 23rd August, 2022.

The inspection revealed the following contraventions of the provisions of the Regulation 106 of the Metalliferous Mines Regulations, 1961. The mine was worked without forming proper benches or adequately sloped. Height of the benches was varying 20m to 30m on the eastern side, 30m to 35m on the southern side, and 20m to 25m on the northern side. Sides were not properly dressed and loose boulders were found hanging precariously along the sides.

In view of the dangerous conditions mentioned above, I am of the opinion that there is an urgent and immediate danger to the life and safety of persons employed in Kotamakanapalli Granite Mine of M/s Rathna Mineral Enterprises. Therefore, by virtue of powers conferred on me under Section 22(3) of the Mines Act, 1952, I, hereby prohibit employment of persons in Kotamakanapalli Granite Mine of M/s Rathna Mineral Enterprises, at Sy. No. 132, 133, 134 & 135 of Kotamakanapalli Village, Gudupalli Mandal, Chittoor District, Andhra Pradesh State, till such time the above mentioned dangers are removed and the order is vacated in writing. However, this order does not prohibit employment of only those persons whose presence may be reasonably necessary to remove the dangers.

The work of removal of dangers shall be done in the following manner:

- (a) The work of removal of danger shall be done under the personal supervision of the manager and shall be kept suspended whenever the manager is absent for any reason whatsoever.
- (b) No person shall be engaged at the bottom of the high benches where there is danger due to fall of sides.
- (c) Formation of benches as required by the Regulation 106 of the Metalliferous Mines Regulations, 1961 shall be done from top downwards only.
- (d) All approaches to the bottom of high benches shall be kept fenced securely and effectively so as to prevent any inadvertent entry of persons.

A copy of the order is being sent to the Central Government as required under Section 22(5) of the Mines Act, 1952.

A copy of this order shall be kept displayed on the Notice Board at the mine for a period of at least three weeks from the date of receipt of this order or till the order is vacated in writing, whichever is earlier.

An immediate acknowledgement of this ORDER is requested.

Yours sincerely,

Sd/-
(T.R. Kannan)
Director of Mines Safety,
Chennai Region, Chennai.

Memo No. CNR/Granite/Order 22(3)/2022/1215-18 Chennai, dated the 25/08/2022

Copy forwarded for information and necessary action to:

1. The Collector & District Magistrate of Chittoor District, Collectorate, Plot No.2, B Block, Reddigunta, Chittoor-517 002 (AP).
2. The Regional Labour Commissioner (Central), M/o Labour & Employment, ATI Campus, Vidyanagar, Hyderabad-500 007.
3. The Director of Mines & Geology, Sri Anjaneya Towers, D. No.7-104, B-Block, Ibrahimpatnam, Vijayawada-521 456 (AP).
4. The Assistant Director of Mines & Geology, Government of Andhra Pradesh, Palamaner, Chittoor District-517408 (AP).

Sd/-
Director of Mines Safety,
Chennai Region, Chennai.

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भारत सरकार/Government of India
श्रम एवं रोजगार मंत्रालय
Ministry of Labour & Employment
खान सुरक्षा महा निदेशालय
Directorate General of Mines Safety
दक्षिण मध्य अंचल, हैदराबाद
South Central Zone, Hyderabad



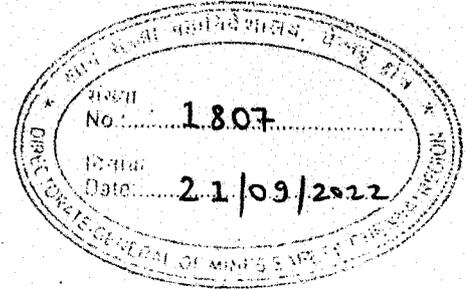
Phone: 040-27532502
eMail: law.dgmsscz@gmail.com

संख्या. DDG/SCZ/Law/OA 271-2022/1963

Hyderabad, 15th September, 2022

प्रेषक : खान सुरक्षा उप महानिदेशक/Dy. Director General of Mines Safety,
दक्षिण मध्य अंचल / South Central Zone,
#704, 7th Floor, CGO Towers, Kavadiguda,
Secunderabad-500080 Telangana State

सेवा में: Shri T.R Kannan
Director of Mines Safety
3rd Floor, Left Wing
New Additional Building
CGO Complex, Shastri Bhavan
Numgambakkam, Chennai- 600 006



Sub : OA No. 271 of 2022 filed by Shri K. Srinivasulu & others against State of Andhra Pradesh and others including DGMS before Hon'ble National Green Tribunal, Principal Bench, New Delhi - Reg.

Sir,

Please refer to the above mentioned OA filed before the Hon'ble National Green Tribunal, Principal Bench, New Delhi.

In this connection it is to inform that you are authorized to swear and sign the counter affidavit on behalf of Respondent no. 10.

Thanking you.

भवदीय,

[Handwritten Signature]

खान सुरक्षा उपमहानिदेशक
Dy. Director General of Mines Safety
दक्षिण मध्य अंचल, हैदराबाद
South Central Zone, Hyderabad
Dy. Director General of Mines Safety
दक्षिण मध्य अंचल, हैदराबाद-500 00,
South Central Zone, Hyderabad

[Handwritten Signature]

खान सुरक्षा उपनिदेशक
Dy. Director of Mines Safety
भारत सरकार Government of India

[Handwritten Signature]
21-9/22
D01/25



vishal banshal <vishalbanshal087@gmail.com>

**K. SRINIVASULU & OTHERS VS. DGMS, SOUTH CENTRAL ZONE AND OTHERS
[O.A. No. 271 of 2022]**

1 message

vishal banshal <vishalbanshal087@gmail.com>

Wed, Nov 9, 2022 at 7:06 PM

To: "srinivasulukpm1975@gmail.com" <srinivasulukpm1975@gmail.com>

Cc: shubhranshu.padhi@gmail.com, officeofshubhranshupadhi@gmail.com

 **OA 271 of 2022 - NGT, New Delhi.PDF**

Dear Sir,

K. SRINIVASULU & OTHERS VS. DGMS, SOUTH CENTRAL ZONE AND OTHERS [O.A. No. 271 of 2022]

PFA herewith the copy of the reply filed by the Respondent No. 10 - The Directorate General of Mines and safety in the captioned matter.

Kindly acknowledge the receipt of the same.

O/o Adv. Shubhranshu Padhi,
Office Add- 239, Sector-15-A, Noida, U.P.
Contact No:- 9971512668
E-mail:- shubhranshu.padhi@gmail.com

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